

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.1016 of 2003.

Allahabad this the 21st day of January 2004.

Hon'ble Mr. A.K. Bhatnagar, Member-J.

Laxmi Narain Sharma
son of Mushi Lal
R/o Dabbariya Bhawan,
Raghveerpuri, P.S. Banna Devi,
District Aligarh.

.....Applicant.

(By Advocates : Sri R.B Sharma/
Sri V.S. Chauhan)

Versus.

1. Union of India
through its Secretary
Ministry of Communication
Department of Post,
New Delhi.
2. Senior Post Master,
Aligarh.
3. The Assistant Post Master (Accounts)
Alighar (Hq).

.....Respondents.

(By Advocate : Sri R.C. Joshi)

O_R_D_E_R

By this O.A., filed under section 19 of Administrative Tribunals Act 1985, the applicant has sought a direction to the respondents to pay the D.C.R.C. (Anudan Rashi) to the applicant which is pending since retirement and to make payment accordingly as per Rules.

2. The brief facts of the case are that the applicant was working as Postal Assistant in the respondents'

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establishment at Aligarh. The applicant retired on 31.12.2000 after attaining the age of superannuation. The grievance of the applicant is that inspite of completing all the formalities, asked for by the Department, the department has not made payment of D.C.R.C. amount due to the applicant. The applicant has sent his representation to respondent No.2 i.e. Senior Post Master, Aligarh on 11.03.2003 but no action has yet been taken by the Department and his representation is still lying undecided.

3. Learned counsel for the respondents prayed for time for filing counter but I think there is no necessity of giving time for filing counter and the ends of justice will be met if a direction is issued to Competent Authority i.e., Senior Superintendent of Post Offices, Aligarh to decide the representation of the applicant *within a specified period.*

4. In view of the above, the O.A. is disposed of at the admission stage itself by giving a liberty to the applicant to file a fresh representation to the Competent Authority i.e., Senior Superintendent of Post Offices, Aligarh within a period of two weeks from the receipt of copy of this order and by issuing a direction to the Competent Authority to consider and decide the representation if so filed by the applicant by a reasoned and speaking order within a period of three months from the date of receipt of such representation alongwith copy of this order.

No order as to costs.

AKW
Member-J.

Manish/-